

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

201. C.P. (IB)/1073(MB)2023

**IN THE MATTER OF**

The Satara Sahakari Bank Ltd.

VS

S. G. Mittal Enterprises Private Limited

Section 7 of the Insolvency & Bankruptcy Code, 2016

**Order Delivered on 26.02.2024**

CORAM:

MS. REETA KOHLI  
MEMBER (J)

MS. MADHU SINHA  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Petitioner: Adv Navin Arora (VC)  
For the Respondent: None

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**ORDER**

The Ld. Counsel for the Petitioner submits that he wishes to withdraw the present petition as both the parties have entered into compromise. In view of the prayer made, the present Company Petition is allowed to be withdrawn and thus disposed of. In view of consent terms, the present Company Petition is **disposed of as withdrawn.**

Sd/-  
MADHU SINHA  
Member (Technical)

Sd/-  
REETA KOHLI  
Member (Judicial)

Shubham